

**(2024) 02 RAJ CK 0031**

**In the Rajasthan High Court**

**Case No :** Criminal Miscellaneous (Petition) No. 4235 Of 2023

Vijay Kumar Sharma

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

---

**Date of Decision :** 12-02-2024

**Acts Referred:**

**Citation :** (2024) 02 RAJ CK 0031

**Hon'ble Judges :** Farjand Ali, J

**Bench :** Single Bench

**Advocate :** Vivek Sharma, Arun Kumar

**Final Decision :** Disposed Of

---

## Judgement

Farjand Ali, J

1. In view of the fact that the charge-sheet has been filed and charges have been framed which has been challenged by the petitioner before this Court and vide order dated 29.08.2023, an order has been passed in his favour in S.B. Criminal Appeal No.1417/2023, learned counsel for the petitioner seeks withdrawal of the instant criminal misc. petition with liberty to raise all the questions/grounds which have been raised in criminal appeal No.1417/2023 at appropriate forum.

2. Accordingly, the instant criminal misc. petition is disposed of as withdrawn.

3. Stay petition also stands disposed of.